

Pollution by Irrigation Water

408. SHRI MENTAY PADMANABHAM: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it is a fact that much of the chemical pollution emanates from agricultural water run offs;

(b) if so, whether Government have ever conducted any study on the effects of pollution from run-offs of irrigation water from agriculture lands; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI MANEKA GANDHI): (a) There is water pollution from the use of pesticides in agriculture.

(b) and (c) About 600 samples from the Ganga river have been tested during the last two years for the presence of fertilizers and pesticides. In the case of fertilizers that were tested for, the levels are within permissible limits. In regard to pesticides, the analysis shows that the presence of pesticides that were tested for, were usually above acceptable levels.

Proposal for Game Sanctuaries in Andhra Pradesh

409. SHRI MENTAY PADMANABHAM: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it is a fact that Andhra Pradesh has been neglected by Government in respect of wildlife projects;

(b) if so, whether there is any proposal under Government's consideration for declaring any area in that State as Game Sanctuaries; if so, the details thereof; and

(c) whether some areas in that State have been identified for this purpose?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI MANEKA GANDHI): (a) No, Sir.

(b) and (c) The responsibility of setting up of wildlife sanctuaries vests with the State Government. The Wildlife Institute of India, in its report "PLANNING A PROTECTED AREA NETWORK IN INDIA" has recommended that the present network of one national park and 17 wildlife sanctuaries in Andhra Pradesh should be expanded to include 6 national parks and 25 wildlife sanctuaries, thus increasing the total area under the protected area network from 10174 sq. kms. to 13861 sq. kms. A copy of the Report has been sent to the State Government of Andhra Pradesh for further necessary action.

Number of SC/ST IAS Officers

410. SHRI SANGH PRIYA GAUTAM: Will the PRIME MINISTER be pleased to state:

(a) what is the total number of Secretaries, Additional Secretaries, Joint Secretaries and Directors, separately, to the Government of India in I.A.S. Cadre and what is the number of the Scheduled Castes and Scheduled Tribes officers among them;

(b) what steps Government are taking to give full representation to the scheduled castes and scheduled tribes officers in the posts of Additional Secretaries, Joint Secretaries and Directors and since when; and

(c) whether it is a fact that there is no Scheduled Caste officer either in the screening committee, in the Assessment committee or in the appointments Cabinet Committee meant for the emplement or appointment of I.A.S. officers to the posts of Additional Secretaries, Joint Secretaries and Directors; if so, in what manner Government will ensure to safeguard the interests of the Scheduled Castes and Scheduled Tribes officers in these higher level posts?

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH):

(a) The total number of Secretaries, Additional Secretaries, Joint Secreta-

Level of post	Total number as on 30-4-90	Of them, those belonging to	
		Scheduled Castes	Scheduled Tribes
Secretary	46	Nil	Nil
Additional Secretary	38	Nil	Nil
Joint Secretary	171	6	1
Director	110	12	4

(b) The posts of Additional Secretary, Joint Secretary and Director in the Government of India are filled by borrowing officers from All India Services and participating Group 'A' Organised Services of the Central Government under the Central Staffing Scheme. There is no reservation for appointment to these posts as officers are brought on deputation from their parent Services.

(c) Yes, Sir. The constitutional responsibility to safeguard the interests of Scheduled Castes and Scheduled Tribes develops equally in all officers of Government. The Members of the Screening Committee are Secretaries to Government of India and as such are fully vested with the responsibility to ensure that the claims of the members of the Scheduled Castes and Scheduled Tribes are taken into consideration consistent with the maintenance of efficiency of administration in making their recommendations as is prescribed under Article 335 of the Constitution. The Appointments Committee of the Cabinet is a Standing Committee of the Cabinet.

Opening of Central University in the name of Dr. Ambedkar

411. SHRI SANGH PRIYA GAUTAM: Will the PRIME MINISTER be pleased to state whether Government propose to establish a new central

ries and Directors and the number of Scheduled Castes/ Scheduled Tribes officers from the IAS is given in the table below:

University in the name of "Bharat Ratna" Baba Saheb Dr. B. R. Ambedkar; if so by when and where; if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): No such proposal is under consideration of the Central Government.

Guidelines for Admission in Kendriya Vidyalayas

412. DR. YELAMANCHILI SIVAJI: Will the PRIME MINISTER be pleased to state:

(a) what is the eligibility criteria for admission in the Kendriya Vidyalayas in the country;

(b) whether children of other than Central Government employees are also eligible for admission there, provided vacancies are available; and

(c) if so, what are the guidelines?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MANBHAI MEHTA): (a) to (c) The Kendriya Vidyalaya Sangathan has been opening Kendriya Vidyalayas since 1963, primarily to cater to the educational needs of transferable Central Government employees including Defence personnel. In Civil/Defence